

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2103  
ANSWERED ON:04.08.2000  
TRANSFER POLICY OF CLASS III AND IV EMPLOYEES IN PSUS  
RAM SAGAR

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government are following the ruling of Allahabad High Court in the matter of Masood Ahmad vs Bharat Pumps Ltd. 2000 (85) Factory Law Reporter 579 regarding not to transfer of class III & IV employees of Public Sector Undertakings to a far away place;
- (b) if so, the details thereof; and
- (c) if not, the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES (Dr. VALLABHBHAI KATHIRIA)

(a) to (c): Bharat Pumps & Compressors Ltd. has contested the ruling of the Allahabad High Court in a Special Writ Petition. All service matters relating to appointments, promotion, transfer, etc., in respect of posts below the Board level come within the purview of respective Public Sector Undertakings concerned.